CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 327/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 17.11.2021 between the Petitioner, i.e., Adani Green Energy Twenty Six Limited, and Solar Energy Corporation of India Limited, seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 333 MW ISTS connected Solar PV Power Project linked with Solar Manufacturing Plant.
Petitioner	:	Adani Green Energy Twenty Six A Limited (AGETSAL)
Respondents	:	Solar Energy Corporation of India Limited (SECI) and Ors.
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Palash Moolchandani, Advocate, AGETSAL Ms. Shikha Ohri, Advocate, SECI Shri Kartik Sharma, Advocate, SECI Ms. Nishita Choudhary, Advocate, SECI Shri Gajendra Sinh Vasava, WRLDC Shri Alok Kumar Mishra, WRLDC Ms. Himani Dutta, WRLDC

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petitioner has filed its compliance affidavit as directed vide the Record of Proceedings dated 31.7.2026. He submitted that while the Respondent, SECI, has filed its reply matter, the Respondent, GRIDCO, has not entered appearance. He further sought additional time to file a rejoinder to the reply filed by the Respondent, SECI. The representative of the Respondent, WRLDC, submitted that WRLDC has also filed its compliance affidavit in the matter.

2. Considering the above, the Commission deemed it appropriate to grant one more opportunity to all the Respondents to file their respective replies in the matter, if not already done so, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter. The Petitioner was also permitted to file its rejoinder to SECI's reply within a week.

3. The Petition will be listed for hearing on **8.12.2026.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)